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O.A.NO.848 OF 2006

ORDER DATED 14.12.06

Heard the proxy counsel of Mr.S.K.Das.Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has been served.

2. In this case the Applicant's father while working as Fitter Grade-II under S.E.Railways died. His mother was allowed to work as a substitute under the Crew Controller, Bhadrak. By then the applicant was a minor. When the applicant became major, the mother of the applicant applied for compassionate appointment in favour of her son(Applicant). Since the claim of the applicant was turned down, she represented vide Annexure-A/6 which appears to be pending with the DRM(P)(Res.No.2)since 11.05.05. In Annexure-A/5 the Applicant's mother was intimated to submit a declaration that she will forgo the past substitute service and will not claim any regular appointment on compassionate ground in future in case her son is appointed on compassionate ground. The applicant maintains that she has complied <sup>with</sup> <sub>to</sub> the advice. If that is so, Res.No.2 shall decide on the representation which appears to be pending with him(Res.No.2), on merit, within three months from the date of receipt of this order. Copy of the O.A. and all accompanied documents be sent to Res.No.2.

3. With the above, this O.A. is disposed of at the admission stage.

4. Copies of this order along with copies of the O.A. be sent to the Respondents and free copies of this order be handed over to the Counsel for both the parties.

  
MEMBER(ADMN.)

  
VICE-CHAIRMAN